

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

**Most
Urgent**

**The Principal District and Sessions Judge,
Pulwama, Shopian, Kulgam, Budgam, Baramulla
Anantnag, Bandipora, Ladakh, Kargil, Kupwara
Jammu, Doda, Poonch, Rajouri and Samba**

NO:- 34362-77/845 Dated :- 20/08/2018

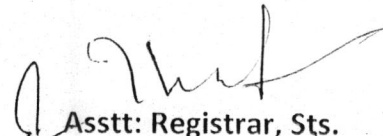
**Subject :- Awaiting information regarding Opening Balance, Institution,
disposal and Pendency of cases related to Crime against
Women and Children from the last Five years (Year Wise)**

Sir,

Kindly refer to this office letter NO:- 19719-42/Sts dt:- 27.07.2018 on the subject cited above, it is submitted that the statements regarding **Opening Balance, Institution, disposal and Pendency of cases related to Crime against Women and Children from the last Five years (Year Wise)** is still awaited from your court and courts subordinate to you (Consolidated) inspite of lapse of three weeks .


In this connection, it is requested to kindly expedite the matter and furnish the same to this registry by or before 24th, August,2018 through **e mail or tele fax No. 0194-2506639** enabling us to communicate the same to the Supreme Court of India, New Delhi .

Yours faithfully,


Asstt: Registrar, Sts.

NO:- 34362-77/845 Dt:- 20/08/2018

**Copy forwarded Incharge NIC, High Court Wing, Srinagar for uploading
the same on High Court web site.**


Asstt: Registrar, Sts.